

**PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 1527 OF 2015**

WITH PRAYER FOR INTERIM RELIEF

WITH

**INTERLOCUTORY APPLICATION NO. 1 & 2**

(Application for permission to file Additional Documents & exemption from filing official translation)

SMT. RAM & ORS.

...PETITIONER(S)

VERSUS

BADRI

...RESPONDENT(S)

**OFFICE REPORT**

The matter above mentioned was listed before the Hon'ble Court on 22.01.2015, when the Court was pleased to pass the following order:

“Issue notice returnable in six weeks.

Status quo existing as on today shall be maintained till next date of hearing.”

Accordingly, show cause notice was issued to the sole respondent through Mr. R. D. Upadhyay, Advocate as he has already filed Vakalatnama and Memo of Appearance on behalf of sole respondent.

Service of notice is complete.

The matter above mentioned was listed before the Court of Ld. Registrar on 16.07.2015, when the following order was passed:

“Sole respondent has not filed counter affidavit despite warning of last opportunity. Further opportunity is hereby declined.

Registry to process the matter for being listed before the Hon'ble Court as per rules.”

It is submitted that Counsel for the sole respondent has also on 28.07.2015 filed Counter Affidavit and same is included in the Paper Books.

The matter above mentioned is listed before the Hon'ble Court with this office report.

Dated this the 08<sup>th</sup> day of August, 2015.

**ASSISTANT REGISTRAR**

Copy to:

Mr. Jayant Mohan, Advocate

Mr. R. D. Upadhyay, Advocate

**ASSISTANT REGISTRAR**